

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:531  
ANSWERED ON:13.08.2012  
EPF PENSIONERS REPRESENTATION  
Karunakaran Shri P.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has received any representation from the Employees Provident Fund (EPF) Pensioners association;
- (b) if so, the decision taken by the Government on their demands;
- (c) whether the Government considers to change the norms prescribed in 1994 Pension Act, which denies minimum pension to the large number of employees in the country; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): Yes, Madam. Several representations have been received from various Pensioner's Associations demanding increase in benefits by modifying the provisions of the Scheme.

(b) to (d): The Central Government had constituted an Expert Committee for reviewing the Employees' Pension Scheme (EPS), 1995. The recommendations of the Expert Committee were considered by the Pension Implementation Committee (PIC), a Sub-Committee of the Employees' Provident Fund Organisation (EPFO). The PIC has since finalized its report and recommended that a minimum monthly pension under EPS, 1995 be increased to Rs.1000/- per month as an interim measure. The recommendations of the PIC are under consideration of the Central Board of Trustees, Employees' Provident Fund. An inter-ministerial consultation in this regard has also been initiated.